

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-58(ND)/2012

IN THE MATTER OF:

Panthera Developers Ltd. & Ors. Applicant/petitioners

Vs.

M/s. Sankalp Buildwell Pvt. Ltd. & Ors. ... Respondents

Order under Section 397-398 of the Companies Act

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Virender Ganda, Sr. Adv.
Mr. Vipul Ganda, Mr. Santosh Giri,
Ms. Shelly Khanna, Advocates
Ms. Mamta Rajput, C.S.

Mr. Vivek Singh, Mr. Faheem Shah,
Advocates

For the Respondent : Mr. Abhay Singh, Ms. Smita Jain,
Advocates for R-1 to 5

ORDER

On account of paucity of time, hearing is deferred to
12th October, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)